

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.2412 OF 2003

New Delhi, this the 27th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Mr. D.R. Vats
Raj Nigar II Extn.
Palam Colony,
New Delhi-110045.

....Applicant
(None for the applicant even on the repeated calls)

Versus

1. Union of India,
Ministry of Home Affairs,
Represented
through its Secretary, Ministry of Home
Affairs,
New Delhi.
2. Director General,
Border Security Force, Block No.10,
5th Floor, CGO Complex, Lodhi Road,
New Delhi.
3. Deputy Inspector General (Personnel)
Dte. of Border Security Force,
Block No.10, 5th Floor, CGO Complex,
Lodhi Road, New Delhi.

....Respondents

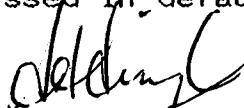
(By Advocate : Shri B.K. Barera)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

None for the applicant. On the last occasion
also there was no appearance on behalf of the
applicant. Position once again is the same.

2. The present Original Application is
dismissed in default.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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